

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based Video Conferencing Platform)

ITEM No. 03
CP (IB) No.151/BB/2022

IN THE MATTER OF:

M/s. Raptim Research Pvt. Ltd. ... Petitioner
Vs.
M/s. Shilpa Medicare Ltd. ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 10.03.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. PRASANTA KUMAR MOHANTY
HON'BLE MEMBER (TECHNICAL)

PRESENT (Through Video Conferencing):

For the Petitioner : Ms. Tahura Anzar, Adv.
For the Respondent : None

ORDER

1. Heard Ms. Tahura Anzar, Ld. Counsel for the Petitioner. None appears for the Respondent.
2. List the case on **28.03.2023**.

Sd/-

PRASANTA KUMAR MOHANTY
MEMBER (TECHNICAL)

Krishna

Sd/-

T. KRISHNAVALLI
MEMBER (JUDICIAL)